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O.A.No.781/05

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.781 of 2005

Date of order : 12th December, 2005

C O R A M

Hon'ble Mr.Justice P.K.Sinha, Vice-Chairman
Hon'ble Mr.D.R.Tiwary, Member [Admn.]

Smt. Maya Devi Applicant.

Vrs.

Union of India & Ors. Respondents.

Counsel for the applicant : Shri S.B.Roy

Counsel for the respondents : Shri S.C.Jha, ASC

O R D E R

Justice P.K.Sinha, V.C. :-

The applicant claims that her husband Munilal Pandit was employed as E.D.Chowkidar vice memo dated 3.7.1972 and he joined as such at Jahanabad Post Office. It has been claimed that on 2.1.2004, some miscreants [dacoits] had entered into the Post Office and this matter was detected in the next morning when murdered body of the applicant was found in the premises. The claim is that despite requests by the widow to pay the admissible amount on account of death of her husband and though



vice Annexure-a/4 by letter dated 10.10.2004, the Senior Superintendent of Post offices, Gaya Division had also written to the Chief Postmaster General, Bihar Circle, Patna for sanction of Rs.50,000/- as financial assistance to the widow in the light of provision contained in departmental letter no.1-3/99/WL/SPT dated 1.6.2000 circulated under C.P.M.G., Bihar Circle, Patna letter dated 8.6.2000, no assistance did come to the way of the widow. Her representations for that at Annexure-A/3 also have remained unanswered.

2. If the allegations as made in the application are true, the applicant was serving under a department of Govt. of India though as E.D.Chowkidar, and had led down his life while so serving. The respondents as model employer should have taken cognizance on these facts and should have paid the amount that could have been paid to the widow who is applicant, also as financial assistance for which recommendation has already been made vice Annexure-A/4 which was in accordance with a direction issued by the department itself as quoted in that.

3. In view of the above circumstances, the Chief Postmaster General, Bihar Circle, Patna is directed to take a decision with regard to payment to be made to the widow, if she is legally entitled to that besides financial assistance to her keeping in view the tragic circumstance under which her



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husband had laid down his life while serving the Govt., within a period of three months of the receipt of a copy of this order. The applicant will hand over a copy of this order along with a copy of this application with annexures to the Chief Postmaster General, Bihar Circle, Patna within fifteen days of the receipt of certified copy of the order.

4. With the aforesaid order, this O.A. is disposed of. No cost.


[D.R.Tiwary]M[A]


[P.K.Sinha]VC

mps.